

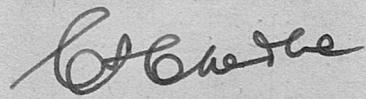
30-1-2002

Hon'ble Mr. C.S. Chadha, A.M.

Sri Rakesh Verma, counsel for the applicant.

Sri GR Gupta, briefholder of Sri RC Joshi, counsel for the respondents.

2. The case of the applicant is that her application for appointment of her son on compassionate ground is pending since 1995 and no action has been taken. The respondents have themselves agreed that the matter is under consideration at the higher level, but the consideration is going on since many years without any result. Counsel for the applicant only requests that a time limit may be fixed for deciding the matter. In the interest of justice the OA is disposed of with the direction to the respondents that the representation of the applicant for compassionate ~~ground~~ appointment of her son will be disposed of with a speaking and reasoned order within four months from the date of receipt of a copy of this order. No costs.



Member (A)

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